

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-504
IB-657/ND/2021

IN THE MATTER OF:

Manish Aneja & Ors.

Vs.

Revital Reality Pvt. Ltd.

....Applicant

.....Respondent

SECTION

U/s 7 IBC

Order delivered on 29.07.2022

CORAM:

SHRI P.S.N. PRASAD,
HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL BHATNAGAR,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant : Adv. Piyush Singh, Adv. Aditya Parolia, Adv. Aditi Sinha

For the Respondent : Mr. Abhijeet Sinha, Advocate along with Ishan Dewan, Lokesh Malik and Aditya Shukla Advocates

ORDER

Heard the submissions made by the Counsel for the Financial Creditor as well as Counsel for the Corporate Debtor. Ld. Counsel for the Corporate Debtor prayed for grant of a weeks' time to place an affidavit on record containing a proposal to show alternative premises/quality units to Section 7 Applicants (Home Buyers). Time prayed for is granted and an opportunity is afforded to the Ld. Counsel for the Petitioner (Section 7 Applicants) for filing their response, if any, in the matter. List the matter on **25.08.2022**.

Sd/-

(RAHUL BHATNAGAR)
MEMBER (T)

Md Saddam

Sd/-

(P.S.N. PRASAD)
MEMBER (J)